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		Cook Al Rustamani Exchange Company, Dubai encashed from Vijaya Bank, Barakhamba Road through Sh. D.K. Mehra.		
16.	RC 1 and 2 (S)/94-SIG (DD Fraud Case) dated 3.8.1994 and 29.9.1994. CC No. 148/02 1. Kamal Yousef Khader Sulaiman- Jordanian national 2. Ahmed Nazzal (Jordanian national) 3. Ghassan Gheis Abbas (Palestenian national) 4. Mohd. Al Alowneh (Jordanian national) 5. Walid Machhour (Syrian national)	The accused persons cheated Bank of Baroda, and Vijaya Bank by fraudulent encashment of forged demand drafts of M/s. Thomas Cook Al Rustamani Exchange Company, Dubai and M/s Habib and Al Mansoor Exchange Company, Dubai.	8.06.2009	The accused persons not traceable India does not have extradition treaty with Jordan, Palestine and Syria. Accused Kamal Yousef and Ahmed Nazzal were arrested in Jordan. However, request of Government of India for their extradition was turned down by the Government of Jordan.

War against corruption

817. SHRI JABIR HUSAIN: Will the PRIME MINISTER be pleased to state:

(a) whether the Prime Minister announced the war against the corruption in Indian public life which has affected the economic growth and wastes precious national resources besides scaring away the foreign investors who expect fair treatment and transparent dealings;

(b) if so, whether the Prime Minister promised to launch a multi-pronged attack on corruption and decided on the Second Administrative Reforms Commission's recommendations on Ethics in Governance; and

(c) the main steps he has now considered to take to wipe out the corruption in the country and to what extent these measures have helped in reducing and checking the corruption?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The Hon'ble Prime Minister in his address at the XVII Biennial Conference of CBI and State Anti-Corruption Bureaux on August 26, 2009 stressed on the need to combat corruption which distorts the rule of law and weakens institutions of governance and at the same time hurts economic growth etc. He also mentioned that pervasive corruption discourages investors who expect fair treatment and transparent dealing when dealing with public authorities. The Hon'ble Prime Minister in his address has emphasized that the battle against corruption has to be fought at many levels. The design of development programmes should provide for more transparency and accountability. Systems and procedures should be made more transparent, simpler, decentralized and less discretionary. The 2nd Administrative Reforms Commission gave wide range of recommendations in this regard in its report on "Ethics in Governance" which was examined in great detail. Government remains committed to transparent and accountable governance with zero tolerance to corruption.

Need of experts in Administration

†818. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI RAVI SHANKAR PRASAD:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that country's current administration required involvement of several experts;
- (b) if so, whether Government has entrusted the responsibility to certain people in the administration over last few months;
- (c) if so, the names of these experts; and
- (d) Government's future plan in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (d) Government engages experts from different fields as and when required. Such engagement brings specialized knowledge which may not always be available with career civil servants. No centralized data base of these experts is maintained.

Complaints against DG of Hydrocarbons

819. SHRI JAI PRAKASH NARAYAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact the CVC had asked for an enquiry into the complaints received by it against the Director General of Hydrocarbons;

†Original notice of the question was received in Hindi.